

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.205  
C.P.(CAA)/17(AHM)2023 in  
C.A.(CAA)/59(AHM)2022

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Apicore Pharmaceuticals Pvt Ltd

.....Applicant

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	:Ms. Pragati Bansal, Advocate
For the Income Tax	:Ms. Bhumi Gandhi, Proxy Advocate for Ms. Maithili Mehta, Advocate
For the RD	:Mr. Shiv Pal Singh, Deputy Director

**ORDER**

Learned Counsel for the Applicant submits that the scheme in respect of the Transferor Company is still pending for consideration before the NCLT, Hyderabad Bench and next date is now on 25.04.2024. Hence, requested for adjournment to await the outcome of the same.

Re-list for further consideration on 06.06.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**